

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN**

**TUESDAY, THE 23<sup>RD</sup> DAY OF MAY 2023 / 2ND JYAISHTA, 1945**

**WP(C) NO. 16008 OF 2023**

**PETITIONER/S:**

PRAVASI LEGAL CELL  
THROUGH ITS PRESIDENT ADV. JOSE ABRAHAM, HAVING ITS  
REGIONAL OFFICE AT GA-102, PURVA GRAND BAY, MARINE  
DRIVE, NEAR HIGH COURT, KERALA., PIN - 682018

BY ADVS.  
E.ADITHYAN  
MEERA RAMESH  
ALEENA JOSE  
MRUDULA MOHAN

**RESPONDENT/S:**

- 1 STATE OF KERALA  
REPRESENTED BY ITS CHIEF SECRETARY, GOVERNMENT  
SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
  
- 2 THE PRINCIPAL SECRETARY  
NON-RESIDENT KERALITES AFFAIRS ROOM NO. 127, 2ND  
FLOOR, NORTH BLOCK, SECRETARIAT, TRIVANDRUM, PIN,  
PIN - 110001

**OTHER PRESENT:**

SMT.D.SYAMANTAK, GP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION  
ON 23.05.2023, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

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**W.P.(C) No. 16008 of 2023**  
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**Dated this the 23<sup>rd</sup> day of May, 2023**

## **JUDGMENT**

The above writ petition is filed with following prayers :

- i. *“Issue a Writ of Mandamus or any other appropriate Writ, Order, directing the 2nd respondent to appoint a Chairman and constitute a commission for the Statutory body, Non Resident Indians (Keralit's) Commission without any further delay.*
- ii. *Issue a Writ of Mandamus or any other appropriate Writ, Order, directing the 2nd respondent to resolve the stagnation of disputes pending before the commission by appointing a chairman without any further delay.*
- iii. *Issue a Writ of Mandamus or any other appropriate writ, order or direction or command to the Respondents to consider and pass an appropriate order on Exhibit P3 Representation within a reasonable period.*
- iv. *Any other relief/order/ direction which the Hon'ble Court may deem fit and just in the light of the facts and circumstances of this case.” [SIC]*

2. The petitioner claims to be a registered Non-

governmental Organisation to empower people with the power of law. According to the petitioner, it comprises group of retired Judges, Advocates, Social activists, Journalists and inspired citizens of India. According to the petitioner, the organisation is an NGO functioning for more than 14 years. The grievance of the petitioner is that the post of Chairperson of Non-Resident Indians (Keralites) Commission is vacant for the last one year and no appointment is made. The petitioner submitted Ext.P3 representation before the 2<sup>nd</sup> respondent. The grievance of the petitioner is that the same is not considered.

3. Heard the learned counsel for the petitioner and the learned Government Pleader.

4. After hearing both sides, I think this writ petition itself can be disposed of directing the 2<sup>nd</sup> respondent to take appropriate steps in accordance with law, in Ext.P2 representation and intimate the result to the petitioner within a time frame.

Therefore, this writ petition is disposed of with the

following directions :

- 1) The 2<sup>nd</sup> respondent is directed to consider and take appropriate steps in Ext.P2 in accordance to law and intimate the result of the same to the petitioner as expeditiously as possible, at any rate within four months from the date of receipt of a copy of this judgment.

**Sd/-**  
**P.V.KUNHIKRISHNAN**  
**JUDGE**

SKS

**APPENDIX OF WP(C) 16008/2023**

PETITIONER EXHIBITS

- Exhibit P1                    A TRUE COPY OF THE CERTIFICATE OF  
REGISTRATION OF THE PRAVASI LEGAL CELL ,  
NGO DATED 19.12.2018
- Exhibit P2                    TRUE COPY OF THE JUDGMENT DATED 24.08.2021  
OF THE HONORABLE DELHI HIGH COURT IN WP  
8814 OF 2021
- Exhibit P3                    TRUE COPY OF THE REPRESENTATION DATED  
29.03.2023